

**IN THE INCOME-TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT**  
**SHRI SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER AND**  
**SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER**

**आयकर अपील सं./ITA No.2/SRT/2025**

**(Hybrid Hearing)**

Khushi Education and Welfare Trust, Shop No.8, Pramukh Point, Near Shukam Residency, Mota Varachha, Surat - 394101	<b>Vs.</b>	The CIT (Exemption), Ahmedabad
<b>स्थायी लेखासं./जीआइआरसं./PAN/GIR No: AADTK7665C</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Appellant by</b>	Shri Akash Rajendrabhai More, Office of Rajeshbhai Vithalbhai Radadiya, AR
<b>Respondent by</b>	Shri Mukesh Jain, CIT-DR
<b>Date of Hearing</b>	22/04/2025
<b>Date of Pronouncement</b>	23/04/2025

**आदेश / ORDER**

**PER BIJAYANANDA PRUSETH, AM:**

This appeal by the appellant emanates from the order passed under section 250 of the Income-tax Act, 1961 (in short, 'the Act') dated 20.03.2024 by the learned Commissioner of Income-tax (Exemption), Ahmedabad [in short, 'CIT(E)'], for the Assessment Year (AY) 2025-26.

2. The learned Authorized Representative (Id. AR) of the assessee by way of a letter dated 18.04.2025, submitted that appellant seeks permission of the Tribunal to withdraw the appeal, to which, the learned Commissioner of

Income-tax - Departmental Representative (Id. CIT-DR) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced under proviso Rule 34 of ITAT Rules, 1963 on 23/04/2025 in the open court.

**Sd/-**  
**(SIDDHARTHA NAUTIYAL)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(BIJAYANANDA PRUSETH)**  
**ACCOUNTANT MEMBER**

Surat

दिनांक/ Date: 23/04/2025

SAMANTA

**Copy of the Order forwarded to**

1. The Assessee
2. The Respondent
3. The CIT(A)
4. CIT
5. DR/AR, ITAT, Surat
6. Guard File

**// TRUE COPY //**

By Order

Assistant Registrar/Sr. PS/PS  
ITAT, Surat